

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos. 9766 & 9767/Del/2019
Assessment Years : 2014-15 & 2015-16**

**RAVI BHARDWAJ,
FLAT NO. 21-A, MIG
FLATS,
DDA FLATS, RAJOURI
GARDEN,
NEW DELHI – 27
(PAN: AFFPB2016R)
(Appellant)**

**Vs. JCIT (OSD),
CENTRAL CIRCLE – 05,
NEW DELHI

(Respondent)**

Appellant by : Ms. Sweta Bansal, CA
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **29.01.2021**
Date of pronouncement : **29.01.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2014-15 & 2015-16 are directed against the respective orders of learned CIT(A)-24, New Delhi.

2. The Assessee's A.R. vide her email dated 25.01.2021 has submitted that these appeals are relating to penalty u/s. 271(1)© of the I.T. Act, 1961 and the assessee has paid the amount of penalty under appeals. Therefore, he requested for withdrawal of these appeals filed by the assessee.

3. Ld. Departmental Representative has no objection on the request of the Assessee's A.R.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, both the appeals filed by the assessee stand dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 29th January, 2021.

Sd/-

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

